

In the Central Administrative Tribunal,

Patna Bench : Patna

Registration No. QA-365 of 1996

Date of Order :- 22.8.96

Shyam Nath Singh

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Applicant

Versus

The Union of India & Another ... Respondents

Counsel for the applicant .. Applicant in person

Counsel for the respondents .. None

Coram:- Hon'ble Shri N.K.Verma, Member (A)

O R D E R

(Pronounced in open Court on ~~dictation~~)

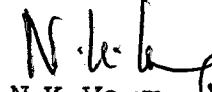
Hon'ble Shri N.K.Verma, Member (Administrative) :-

Heard the applicant in person. He has been transferred from one unit of the Commissioner of Income Tax under the Chief Commissioner of Income Tax rather in Patna only. According to the applicant he is belonging to one particular cadre and from where he cannot be transferred to another cadre. However, he did not produce any paper in support of this contention. As per the record which has been shown, he is an UDC and is working in one of the Commissioners' Office at Patna. He has been transferred to the office of the Chief Commissioner of Income Tax at Patna itself. There has been no prejudice which has been

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caused by this ~~Transfor~~ Tribunal. In view thereof,

the application is totally unsustainable and it is
not worthy of consideration. The OA is accordingly
dismissed at the admission stage itself.


(N.K.Verma)
Member (A)

SKS